

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

CIRCULAR

No. 26

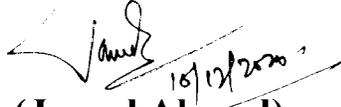
Dated:- 10.12.2020

It has come to the notice of Hon'ble the Chief Justice (Acting) that some judicial officers leave their station without seeking prior permission from the competent authority. This practice is against the rules governing the service conditions. The Circulars No. 3 dated 11.5.1998; No.10 dated 5.2.1999; No.106 dated 9.8.2002 and No.29 dated 3.3.2016 of the High Court in this regard are being observed in breach as some of the officers leave their stations without prior permission of the competent authority.

Hon'ble the Chief Justice (Acting) has been pleased to direct that the aforesaid circulars on the subject be reiterated to the judicial officers and the Principal District Judges shall ensure the compliance of circulars by all judicial officers in their respective jurisdictions and report non-compliance, if any, by end of each month.

A serious view shall be taken of any deviation.

By Order

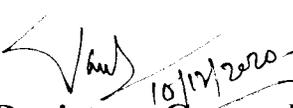

(Jawad Ahmed)
Registrar General

No. 20111-20117/RG/GS

Dated:- 10.12.2020

Copy of the above forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K;
2. Secretary to Hon'ble Mr/Mrs Justice _____
...for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu;
4. Registrar Rules, High Court of J&K, Jammu;
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar;
...for information and necessary action.
6. All Principal District & Sessions Judges, for information and necessary action, with the request to circulate the same amongst all the judicial officers, in their respective District, for its strict compliance.
7. CPC-eCourts, High Court of Jammu and Kashmir, for information and uploading the same on the official website of the High Court of J&K.


Registrar General